

**Sugar Export Promotion Act, 1958**

2638. KUMARI SUSHILA TIRIYA : Will the Minister of FOOD be pleased to state :

(a) whether the Government have decided to issue an ordinance to repeal the Sugar Export Promotion Act, 1958;

(b) if so, the details thereof;

(c) whether the move will allow more players in the export field and is bound to adversely affect the efforts by the Indian Sugar General Industry Import and Export Corporation to export the further quantities of Sugar; and

(d) if so, the details in this regard along with the justification of such move?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) Yes, Sir. The Sugar Export Promotion (Repeal) Ordinance, 1997 (No. 4 of 1997) was promulgated on 15.1.1997 thereby repealing the Sugar Export Promotion Act, 1958.

(c) and (d) The export of sugar has been decanalised. This will allow sugar factories, companies, individuals and firms alike to export sugar along with the Indian Sugar and General Industry Import Export Corporation (ISGIEIC) leading to a healthy competition resulting in a better overall export performance for the country.

**Fertilizer Factories**

2639. SHRI R. SAMBASIVA RAO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have received proposals from various private parties to set up three more fertilizer factories at different places in the country;

(b) if so, whether these proposals have been examined and accepted;

(c) if so, the details of these proposals, state-wise; and

(d) whether the Government have given their approval?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (d) As per Industrial Policy Statement of July 1991, the fertilizer industry is not subject to industrial licensing and no approval of the administrative Ministry is required for setting up a fertilizer plant.

**Cases of Bribery**

2640. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officials arrested for demanding/ accepting bribe by CBI, Crime Branch of Delhi Police and Anti-Corruption Branch of Delhi Government during 1994, 1995 and 1996: office-wise; and

(b) the preventive steps proposed to be taken to check corruption in the Government offices in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The requisite information is as under :

Year	Number of persons arrested by	
	Central Bureau of Investigation	Anti-Corruption branch of Government of National Capital Territory Delhi
1994	375	54
1995	431	56
1996	259	82

The Crime Branch of Delhi Police did not make any such arrest during the period in question, as it primarily investigates into the offences relating to Indian Penal Code and Special and Other Laws.

(b) Under the Programme of Vigilance and Anti-Corruption work, the corruptoin Prone Departments are selected every year by the CBI and a list of such selected departments is prepared and circulated to all field branches with instructions to pay concentrated attention towards these departments. The points and places prone to corruption are identified and Joint Surprise Checks are conducted to detect corrupt practices. The public servants of doubtful reputation for integrity are identified with the co-operation of Government Departments/Public Sector Undertakings etc. and their names are kept in the Agreed Lists. A list of officers of Doubtful Integrity is also prepared by the Departments and a watch kept on their activities. There are vigilance set ups in Government Departments/Public Sector Undertakings which also keep a watch on their employees.

**Global Chemical Weapons Treaty**

2641. DR. ASIM BALA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to bring in an ordinance to make legislative provisions to implement the Global Chemical Weapons Treaty; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND ERTILIZERS (SHRI SIS RAM OLA) : (a) No, Sir.

(b) Does not arise.